

ITEM NO.3

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1929/2024 in CrI.A. No. 1534/2022

(Arising out of impugned final judgment and order dated 09-09-2022
in CrI.A. No. No. 1534/2022 passed by the Supreme Court Of India)

SIDHIQUE KAPPAN

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and IA No.187424/2024-APPLICATION FOR SEEKING
RELAXATION FOR CONDITIONS OF BAIL)

Date : 17-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mr. Haris Beeran, Adv.
Mr. Azhar Asees, Adv.
Ms. Pallavi Pratap, AOR

For Respondent(s) Mr. Sharan Dev Singh Thakur, Sr. A.A.G.
Ms. Ruchira Goel, AOR
Mr. Sharanya Sinha, Adv.
Ms. Harshita Nigam, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. List after two weeks.
2. In the meanwhile, respondent-State shall take necessary instructions in the matter.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)